

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

105. IA/3405/2024 C.P. (IB)/1189(MB)2022

**IN THE MATTER OF**

Mahavir Enterprise Through its Proprietor

VS.

Aakar Sales Agency Private Limited

Section 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 04.07.2024**

CORAM:

MS. REETA KOHLI  
MEMBER (J)

MS. MADHU SINHA  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:- Adv Maulik Chokshi (VC)

For the Respondent:

**ORDER**

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**IA 3405/2024**:- Notice of Motion- **Registry and Applicant are directed to serve notice** to the Respondent and to submit service report along with notice copy sent to Respondent, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **30.07.2024**.

SD/-  
MADHU SINHA  
Member (Technical)  
//Anmol//

SD/-  
REETA KOHLI  
Member (Judicial)